

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No209
CP(IB)/248(AHM)2021

Order under Section 9 IBC

IN THE MATTER OF:

Richrelics Export
(Operational Creditor)
V/s
Map Oil LLP

.....Applicant

.....Respondent

Order delivered on ..11/05/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant :
For the Respondent : Ms. Natasha Shah, Adv.

ORDER

Learned Counsel for the corporate debtor states that against the same corporate debtor, Corporate Insolvency Resolution Process is initiated by the Ahmedabad Court-1 in CP (IB) 241 of 2021 vide order dated 26.04.2022. Hence, this application does not survive. In view of this, CP(IB) 248 of 2021 stands disposed of.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**